

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
8	10.8.94	<p>Called on 12.8.94 for final hearing. With a clear direction that arrangement should be made by the petitioner's counsel to argue this case without seeking further adjournment. This case shall be listed as the first case on the hearing. <i>Learned</i> <i>frd.</i> <i>Nic-Chairman</i> <i>10/8/94</i> <i>Monkhera (A)</i></p>	<p>Counter not filed. Adj. to 12.8.94 for final hearing.</p> <p><i>10/8/94</i> <i>Bench.</i></p>
9	12.8.94	<p><u>O.A. 311/94 & M.A. 346/94</u></p> <p>Heard learned counsel for both sides. The petitioner herein has challenged his order of transfer from Charbatia to Sarsawa in U.P. when he is due to retire on 30.4.1996. It was submitted by Mr. R.K. Mohapatra, learned counsel for the applicant that in view of the age and other family circumstances, the petitioner finds it very difficult to proceed to Sarsawa in UP to assume charge of a vacant post there and due to his unsurmountable difficulties, he feels that it would be advantageous for him to take voluntary retirement. The learned counsel has no objection to vacate the stay against the order of transfer for facilitating him to make necessary application to take voluntary retirement. Considering the reasons presented before us, we find it</p>	

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
...9	12.8.94	<p>a fair proposal and accept the submissions made to vacate the stay order and we direct the petitioner to file his application for voluntary retirement within one week from to-day and he will be at liberty to avail leave at his credit for the period during which notice is required to be issued to the respondents and then avail the acceptance of the proposal made by him to voluntary retire.</p> <p>The learned counsel for the applicant undertakes that he will handover charge at a time specified by the respondents and according to regulations. With this observations and directions this application is disposed of. No order as to costs. The stay order is discontinued.</p> <p style="text-align: right;">Signature</p> <p>VICE-CHAIRMAN In/18/8</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>08.8.94 dt. 12.8.94</p> <p>A copy of above order may be given to Mr. M. S. S. A. Director, A.R.C., Charbagh on behalf of R. 3.</p> <p><i>Signature</i> 18/8</p> <p><i>Signature</i> 18.8.94. S.O.</p> <p>Received copy 18.8.94 A.D. (A) Charbagh</p> <p>A copy of order no. 9 dt. 12.8.94 may be given to Gurukul.</p> <p><i>Signature</i> 22/8/94 22.8.94. S.O.</p> <p>Received copy of order dt. 12.8.94 on behalf of Mr. Ashram Singh Ashok Rana 23/8/94. Al</p>